

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20061 of 2017

(Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-215-16-17
dated 17/10/2016 passed by Commissioner Of Central Excise, Customs
and Service Tax , Cochin)

M/s Koyenco Feeds pvt Ltd

Koyenco House Kannur Road West Hill Post
KOZHIKODE - 673005
KERALA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service Tax
Calicut**

CENTRAL REVENUE BUILDING,
MANANCHIRA, CALICUT,
KOZHIKODE, - 673001
KERALA

Respondent(s)

Appearance:

Shri M.S. Nagaraja, Advocate for the Appellant

Shri Narendrababu Byhatti, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. P.V. SUBBA RAO, TECHNICAL MEMBER

HON'BLE MR. P DINESHA, JUDICIAL MEMBER

Final Order No. 20797 / 2020

Date of Hearing: 28/10/2020

Date of Decision: 28/10/2020

AS PER BENCH

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **28/10/2020**)

(P.V. SUBBA RAO)
TECHNICAL MEMBER

(P DINESHA)
JUDICIAL MEMBER

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